

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 10/111/13
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017**

NAME OF THE COMPANY: Sh. Ashok Shantilal Shah V/s. M/s. Hero Moto Corp Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 111

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Vandana Bhandari, Advocate for Petitioner.
Mr. P.K.Mittal, Advocate for Respondent.

ORDER

Ld. Counsel for the respondents has placed on record an Affidavit stating that the dividend due in the interregnum has also been given to the petitioner since 2009. As full compliance has been made in this case by the Respondent, and no further grievance persists, the matter can be disposed off as being fully satisfied.

Petition stands disposed off in terms of the above.

File be consigned to the Record Room.

Sd/-
(Ina Malhotra)
Member Judicial